

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SOVEREIGN INDUSTRIES LIMITED.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SOVEREIGN INDUSTRIES LIMITED
2.	Date of incorporation of corporate debtor	05/01/2009
3.	Authority under which corporate debtor is incorporated / registered	RoC-Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900KA2009PLC069837
5.	Address of the registered office and principal office (if any) of corporate debtor	2nd Floor, TRIVENI COMPLEX YADWAD ROAD MUDHOL BAGALKOT-587313, KARNATAKA
6.	Insolvency commencement date in respect of corporate debtor	28-03-2023
7.	Estimated date of closure of insolvency resolution process	24-09-2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	KONDURU PRASANTH RAJU IBBI/IPA-002/IP-N00708/2018-2019/12200
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-804, Shriram Suhaana Apartments Harohalli, Nagenahalli Gate, Yelahanka Bangalore, Karnataka-560064, ipkpraju@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	No.12, Raheja Chambers, Museum Road, Bangalore-560001, Karnataka.
11.	Last date for submission of claims	28-04-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Not Applicable 2. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink:..... https://ibbi.gov.in/en/home/downloads Physical Address:..... No.12, Raheja Chambers, Museum Road, Bangalore-560001, Karnataka.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SOVEREIGN INDUSTRIES LIMITED on 28-03-2023.

The creditors of SOVEREIGN INDUSTRIES LIMITED, are hereby called upon to submit their claims with proof on or before 28-04-2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

Sd/-

KONDURU PRASANTH RAJU

IBBI/IPA-002/IP-N00708/2018-2019/12200,

AFA Valid Till 28-09-2023

Date and Place: 13-04-2023, Bangalore.